

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition Nos. Petition No 588/TT/2020, 589/TT/2020 and 590/TT/2020

Date: 2.11.2020

To

Shri Yogesh Kumar Luthra
CEO&ED
Powerlinks Transmission Ltd.
10th Floor, DLF Tower A,
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Sub: Approval of Annual Transmission Charges for the period FY 2019-24 under CERC (Terms and Conditions of Tariff) Regulations 2019 and Truing-up of FY 2014-19 under CERC (Terms and Conditions of Tariff) Regulations 2014, for:Petition No 588/TT/2020: 400 KV Double Circuit Muzaffarpur-Gorakhpur Transmission Line in Eastern-Northern Inter-region associated with Tala Hydro Electric Project, East-North Inter-Connector and Northern Region Transmission System of Powerlinks Transmission Limited; Petition No 589/TT/2020: 400 kV Double Circuit Siliguri-Purnea Transmission Line, 400 kV Double Circuit Purnea-Muzaffarpur Transmission Line and 220 kV Double Circuit Muzaffarpur (PGCIL) – Muzaffarpur (BSEB) Transmission Line, in Eastern Region associated with Tala Hydro Electric Project, East – North Interconnector and Northern Region Transmission System; Petition No 590/TT/2020: KV Double Circuit Gorakhpur-Lucknow Transmission Line and 400 KV Double Circuit Bareilly-Mandola Transmission Line, in Northern Region associated with Tala Hydro Electric Project, East – North Interconnector and Northern Region Transmission System.

Sir,

With reference to your petitions mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 16.11.2020:-

- a) File tariff petition by combining the assets/petitions in one single petition in accordance with regulation 6 and regulation 27 of Tariff Regulations 2014 for both the tariff periods separately.

- b) To arrive at the Effective Tax Percentage for the tariff period 2014-19, the details (Section wise of Income Tax Act) of 'Total Tax & Interest paid', 'Assessed MAT Income' and 'Refund of Tax and interest recovered thereon or additional payment of tax and penalty for short deposited tax' duly certified by the Auditor in accordance with applicable Auditing Standard and Implementation Guideline. The information may be given separately for 'Tariff Income' and 'Non-Tariff Income' duly reconciled with Books of Accounts.
 - c) Reconciliation of amounts depicted for 2014-19 among Forms 10 A, Form 10, Form 7, Form 6 and Form 4 & 4A.
 - d) Separate calculation sheets showing (i) Weighted Average rates of Interest on Loans before re-financing and (ii) Weighted Average rates of Interest with refinanced loans. Also, other related details concerning the refinancing of loans, if any.
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)